

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.229/93

date of decision : 7-4-93

Between

B. Chandrasekhar : Applicant

and

1. Head Personnel & General Admn.
(Recruitment & Reviews)
Dept. of Space, SHAR Centre
Sriharikota Range
PO 524 124, Nellore Dist.

2. Administrative Officer-II
Recruitment Dept. of Space
SHAR Centre, Sriharikota Range
PO 524124, Nellore Dist.

3. Asstt. Admn. Officer(Recruitment)
Department of Space, Shar centre
Sriharikota Range PO 524124
Nellore District : Respondents

Counsel for the applicant : V. Sudhakara Reddy
Advocate

Counsel for the respondents : N.R. Devaraj
SC for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri V. Sudhakara Reddy, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant was selected for the post of Light Vehicle Driver in the Establishment of R-4. Then the applicant by the letter dated 12-2-1992 of R-2, was required to produce Medical Certificate about his fitness. R-2 passed order dated 25-5-1992

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to the effect that the certificate produced by the applicant
 is not in proper form ~~as obliged by them~~ ^{and hence}. Hence the letter
 of the applicant cannot be treated as the proper certificate.

3. It is stated that the applicant sent the certificate in
 the proper form on 20-10-1992 and 29-3-1993 and they are not
 yet been disposed of. This OA is filed praying for a decla-
 ration that the letter dated 12-2-1992 of R-2 and order dated
^{from} 25-5-1992 ^{and to} by R-2 are arbitrary and void consequently direct
 the respondents to appoint him as Light Vehicle Driver in the
 office of R-2.

4. It is further submitted by the applicant that out of
 eight posts, six were filled and the applicant was the third
 in the ranking. In the circumstances, this OA is disposed of
 at the admission stage by directing R-2 to consider the
 representations dated 20-10-1992 and 29-3-1993 within two weeks
 from the date of receipt of this Order.

5. The OA is ordered accordingly. No costs.

✓
 (V. Neeladri Rao)
 Vice-Chairman

R. Balasubramanian
 (R. Balasubramanian)
 Member (Admn)

Dated : April 7, 93
 Dictated in the Open Court

8/3/93
 Deputy Registrar (U)

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 To

1. The Head Personnel & General Admn.
 (Recruitment & ~~Exx~~ Reviews)
 Dept. of Space, SHAR Centre, Sriharikota Range,
 PO 524 124, Nellore Dist.
2. The Administrative Officer-II Recruitment Dept. of Space
 SHAR Centre, Sriharikota Range,
 PO 524124, Nellore Dist.
3. The Assistant Administrative Officer (Recruitment)
 Dept. of Space, SHAR Centre, Sriharikota Range
 PO 524124, Nellore Dist.
4. One copy to Mr. V. Sudhakara Reddy, Advocate
 3-5-899, Himayatnagar, Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm.

W. S. Reddy

~~(typed)~~
TYPED BY 20 COMPARED BY
CHECKED BY 20 APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 7 - 4 - 1993

~~ORDER~~/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 229/93

T.A.No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

